

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH, MUMBAI

Excise Miscellaneous Application No. 85473 of 2020
(On behalf of Appellant)

In

Excise Appeal No. 86206 of 2020

(Arising out of Order-in-Appeal No. NSK/EXCUS/000/APPL/82/2019-20 dated 16.07.2019 passed by the Commissioner of CGST & Central Excise (Appeals), Nashik.)

M/s Soyo Systems
Plot No. M-91, Addl. MIDC,
Near Godavari Engg. College,
Jalgaon – 425 003

.....Appellant

VERSUS

Commissioner of CGST &
Central Excise, Nasik
Plot No. 155, Sector – 34, NH,
Jyeshtha Vaishkh, CIDCO,
Nashik – 422 008

.....Respondent

APPEARANCE:

None for the Appellant
Shri N.N. Prabhudesai, Supdt. Authorised Representative for the Respondent

CORAM:

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/85954/2020

Date of Hearing: 22.12.2020
Date of Decision: 22.12.2020

Appellant has sought coverage under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and that in consequence

acceptance of declaration prescribed in discharge certificate has been issued by the competent authority.

2. Learned Authorised Representative admits no outstanding dues against the appellant, as reflected in Form No. SVLDRS-4.

3. In accordance with the provisions of the scheme, and as per section 127(6) of Finance Act, 2019, appeal is dismissed as deemed to be withdrawn. Miscellaneous application is also disposed off.

(Dictated & pronounced in open Court)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad